

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 269/MP/2018 along with IA Nos. 22 & 26 of 2024**

Subject : Petition under Section 142 of the Electricity Act, 2003 for noncompliance of the Commission's direction and dated 28.9.2017 in Petition No. 97/MP/2017.

Petitioner : Adani Power (Mundra) Limited (APMuL)

Respondent(s) : Uttar Haryana Bijli Vitran Nigam Limited and Ors.

Date of Hearing : **8.7.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, APMuL  
Ms. Poonam Verma Sengupta, Advocate, APMuL  
Shri Saunak Rajguru, Advocate, APMuL  
Shri Kumar Gaurav, APMuL  
Shri Sanjay Jain, Sr. Advocate, HPPC  
Shri Lokesh Sinhal, Advocate, HPPC  
Ms. Ashima Gupta, Advocate, HPPC  
Ms. Harshita Sukhija, Advocate, HPPC  
Shri Gaurav Gupta, HPPC  
Shri Vikrant Saini, HPPC  
Ms. Nikita Choukse, Advocate, MSEDCL  
Shri Bipin Gupta, Advocate, Rajasthan Discoms  
Shri Paramhans Sahani, Advocate, Rajasthan Discoms

**Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioner, APL, in its rebuttal, made detailed submissions in the matter addressing the contentions of the Respondents, Haryana Discoms and MSEDCL.

2. Both sides having concluded their respective submissions, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**